

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1173/94.

Dt. of Decision : 15.11.94.

.. Applicant.

Vs

The Sr. Superintendent of Post Offices,
Srikakulam Division, Srikakulam. .. Respondent.

Counsel for the Applicant : Mr. A. Ravishankar

Counsel for the Respondent : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

(15)

OA 1173/94.

JUDGMENT

Dt: 15.11.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri A.Ravishankar, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. This OA was filed challenging the order dated 23.6.1994 whereby the applicant was suspended pending disciplinary inquiry. It is now stated for the applicant that the said order of suspension was revoked and the applicant was reinstated by the order dated 24.10.1994. Hence, this OA is not pressed. It is needless to say that the question as to how the period of suspension has to be treated will depend upon the ultimate result in the disciplinary proceeding.

3. The OA is dismissed accordingly at the admission stage. No costs./

R.RANGARAJAN
(R.RANGARAJAN)
MEMBER (ADMN.)

V.Neeladri
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 15th November, 1994.
Open court dictation.

vsn

Avvaya 15/11/94
Deputy Registrar (C)

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL BENCH
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. B. RANGANATH

DATED: 15-11-1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No.

1173/94

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed. *at the admission stage*

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

DVM

